

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

Date of order: 27.1.2000

OA No.128/97

Prabhu Dayal Yogi S/o Shri Nanag Ram Yogi, working as Sub Post Master, Gathwari, Jaipur.

.. Applicant

Versus

1. The Union of India through the Secretary to the Govt., Ministry of Communication, Department of Posts, New Delhi.
2. The Director General, Department of Post, New Delhi.
3. The Chief Postmaster General, Department of Posts, Rajasthan Circle, Jaipur.
4. The Superintendent, Department of Post, Jaipur 'Mufssal', Jaipur.

.. Respondents

Mr. Surendra Singh, counsel for the applicant

Mr. Asgar Khan, Proxy to Mr. Mr.Rafiq, counsel for respondents

CORAM:

Hon'ble Mr. S.K.Agarwal, Judicial Member

Hon'ble Mr. N.P.Nawani, Administrative Member

ORDER

Per Hon'ble Mr. S.K.Agarwal, Judicial Member

In this Original Application applicant makes a prayer to direct respondents not to declare the result of the examination held from 7th to 9th August, 1996 for promotion to the post of Inspector and to pay damages to the applicant Rs. 50,000/-.

2. Reply was filed by the respondents. In the reply in additional pleas, it has been made clear that on account of various irregularities the Postmaster General, Rajasthan Circle, Jaipur by its order dated 4.9.1997 has ordered cancellation of the examination for promotion to the cadre of

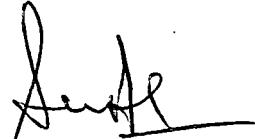
IPOs/IRMs held from 7th to 9th August, 1996. A copy of the order (Ann.R9) has also been enclosed with the reply.

3. In view of the reply filed, this prayer of the applicant regarding declaration of result has become infructuous. As regards damages, we do not find any basis to allow any amount of damages to the applicant looking to the facts and circumstances of this case.

4. Therefore, this Original Application is disposed of as having become infructuous.

(N.P.NAWANI)

Adm. Member



(S.K. AGARWAL)

Judl. Member